

[Translation]

MR. SPEAKER: I have heard your point and it has also been conveyed.

MR. BASUDEB ACHARIA: Sir, ask them to make a statement today.

MR. SPEAKER: I have heard your point. I have also asked them to make statement.

[English]

SHRI BASUDEB ACHARIA: One lakh workers of textile, footwear and other industries are not being paid interim relief....

KUMARI MAMTA BANERJEE: Today is the last day of this session. He is here. We want justice...

(Interruptions)

[Translation]

MR. SPEAKER: Both Ministers are present here and they have heard your point.

SHRI BASUDEB ACHARIA: They are not hearing.

[English]

KUMARI MAMATA BANERJEE: The Labour Minister is helpless; Industry Minister is not doing anything

SHRI BASUDEB ACHARIA: Please direct him to make a statement.

(Interruptions)

MR. SPEAKER: I cannot, but I have told them.

(Interruptions)**

MR. SPEAKER: Nothing goes on record; nobody has got my permission any more.

11.05 hrs

PAPERS LAID ON THE TABLE

Reviews on the working of and Annual Reports of Hindustan Cables Ltd., Calcutta, Engineering Projects (India) Ltd., Bharat Ophthalmic Glass Ltd., and Rehabilitation Industries Corporation Ltd., Calcutta for 1986-87.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): On behalf of Shri J. Vengal Rao, I beg to lay on the Table a copy each of the following papers (Hindi and english versions) under subsection (1) of section 619 A of the Companies Act, 1956:-

- (1) (i) A statement regarding Review by the Government on the working of the Hindustan Cables Limited, Calcutta, for the year 1986-87.
- (ii) Annual Report of the Hindustan Cables, Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comment of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5430/87]
- (2) (i) A statement regarding Review by the Government on the working of the Engineering Proj-

ects (India) Limited for the year 1986-87.

(ii) Annual Report of the Engineering Projects (India) Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5431/87]

- (3) (i) A statement regarding Review by the Government on the working of the Bharat Ophthalmic Glass Limited for the year 1986-87.

(ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5432/87]

- (4) (i) A statement regarding Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1986-87.

(ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5433/87]

Review on the working of and Annual Report of Hindustan Vegetable Oil Corporation Ltd., New Delhi for 1986-87.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF FOOD

AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Review by the Government on the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1986-87.
- (2) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5434/87]

Review on the working of and Annual Report of Steel Authority of India Ltd. for 1986-87, Annual Report and Review on the working of Mineral Development Board for 1986-87.

THE MINISTER OF STEEL AND
MINES (SHRI M.L. FOTEDAR): I beg to lay
on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government on the working of the Steel Authority of India Limited and its subsidiaries viz., the Indian Iron and Steel Company Limited and IISCO Ujjain Pipe and Foundry Company Limited for the year 1986-87.

(ii) Annual Report of the Steel

Authority of India Limited and its subsidiaries viz., Indian Iron and Steel Company Limited and IISCO Ujjain Pipe and Foundry Company Limited for the year 1986-87, along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. *See* No. LT-5435/87]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Mineral Development Board, New Delhi for the year 1986-87 along with Audited Accounts

(ii) A copy of the Review (Hindi and English version) by the Government on the working of the Mineral Development Board New Delhi, for the year 1986-87. Placed in Library. *See* No. LT-5436/87]

Petroleum and Natural Gas (Amendment) Rules, 1987.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): On behalf of Shri Brahma Dutt, I beg to lay on the Table a copy of the Petroleum and Natural Gas (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 867 in Gazette of India dated the 21st November, 1987 under section 10 of the Oil fields (Regulation and Development) Act, [Placed in Library. *See* No. LT-5437/87]

Consolidated Annual Accounts of Employees Provident Fund Organisation for 1986-87.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): I beg to lay on the Table a copy of the Consolidated Annual Accounts (Hindi

and English versions) of the Employees' Provident Fund Organisation for the year 1986-87 together with Audit Report thereon. [Placed in Library. *See* No. LT-5438/87]

Notification under Official Languages Act, 1963 and statement for delay in laying this Notification.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): I beg to lay on the Table—

- (1) A copy of the Official Languages (Use for the official purposes of the Union) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 790 in Gazette of India of section 8 of the Official Languages Act, 1963.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (1) above. [Placed in Library. *See* No. LT-5439/87]

Notification under Central Excises and Salt Act, 1944, Customs Act, 1962 and Central Excise Rules, 1944.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-

(i) G.S.R. 965 (E) published in Gazette of India dated the 8th December, 1987 rescinding the Central Excise (Fourth Amend-

ment) Rules, 1987 published in Notification No. 165/87-Central Excises dated the 11th June, 1987.

(ii) The Central Excise (Ninth Amendment) Rules, 1987 published in Notification No. G.S.R. 966 (E) in Gazette of India dated the 8th December, 1987. [Placed in Library. See No. LT-5440/87]

- (2) A copy of the Notification No. G.S.R. 973 (E) (Hindi and English versions) published in Gazette of India dated the 10th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 208-Customs dated the 1st October, 1977 so as to allow duty drawback on all goods which are exported to Nepal where payments are received in any freely convertible currency and also allows duty drawback on certain specified goods of the nature of capital goods exported to Nepal against any global tenders invited by His Majesty's Government of Nepal even where payments are received in Indian currency under Section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-5441/87]

- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:-

(i) G.S.R. 912 (E) published in Gazette of India dated the 13th November, 1987 making certain amendments to Notification No. 123/81-Central Excises dated

the 2nd June, 1981 so as to make it clear that packing Materials also can be procured without payment of duty by 100 per cent Export Oriented Units.

(ii) G.S.R. 972-(E) published in Gazette of India dated the 10th December, 1987 together with an explanatory memorandum making certain amendments to Notification No. 150-Central Excises dated the 20th July, 1981 so as to provide for export from the factory of manufacture of capital goods against global tenders invited by His Majesty's Government of Nepal against payment in Indian currency without the payment of excise duty. [Placed in Library. See No. LT-5442/87]

Annual Reports and Reviews on the working of Indian Institute of Technology, Madras for 1986-87, National Institute of Foundry and Forge Technology, Ranchi for 1986-87 etc.

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1986-87. [Placed in Library. See No. LT-5443/87]

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Madras, for the year 1986-87.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1986-87.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1986-87. [Placed in Library. See No. LT-5444/87]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhavan Society (India), New Delhi, for the year 1986-87.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Bal Bhavan Society (India), New Delhi for the year 1986-87 together with Audit Report thereon.

(iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bal Bhavan Society (India), New Delhi, for the year 1986-87. [Placed in Library. See No. LT-5445/87]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohan Roy Library Foundation, Calcutta, for the year 1986-87 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raja Rammohan Roy Library Foundation, Calcutta, for the year 1986-87. [Placed in Library. See No. L T-5446/87]

Annual Report and Review on the working of Centre for development of Telematics, New Delhi for 1986-87.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 1986-87 along with Audited Accounts.

- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Development of Telematics, New Delhi, for the year 1986-87. [Placed in Library. See No. LT-5447/87]

Review on the working of and Annual Reports of State Trading Corporation of India Ltd., New Delhi for 1986-87 and Expert Inspection Council and Export Inspection Agencies for 1986-87 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): On behalf of Shri P.R. Das Munsri, I beg to lay on the Table—

- (1) A copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government on the working of the State Trading Corporation of India Limited,

New Delhi, for the year 1986-87

(ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See LT-5448/87]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volumes I and II) along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Inspection Council and Export Inspection Agencies for the year 1986-87. [Placed in Library. See No. LT-5449/87]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1985-86 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council, Calcutta, for the year 1985-86.

- (4) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-5450/87]

Annual Report and Review on the working of Central Council for Research in Ayurveda and Siddha for 1986-87 and statement for delay in laying these papers, Annual Report and Review on the working of Central Council for Research in Homoeopathy, New Delhi for 1986-87 etc.

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
WELFARE (KUMARI SAROJ KHAPARDE):
I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha for the year 1986-87.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Ayurveda and Siddha for the year 1986-87. [Placed in Library. See No. LT-5451/87]

- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the Central Council for Research in Ayurveda and Siddha for year 1986-87 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-5452/87]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1986-87 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

- Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1986-87. [Placed in Library. See No. LT-5453/87]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Homoeopathy, New Delhi, for the year 1986-87. [Placed in Library. See No. LT-5454/87]
- (5) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the Central Council of Homoeopathy, New Delhi, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT-5455/87]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Vishwayatan Yogashram, New Delhi, for the period from 18th February to 31st March, 1980 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Vishwayatan Yogashram, New Delhi, for the period from 18th February, to 31st March, 1980. [Placed in Library. See No. LT-5456/87]
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above. [Placed in Library. See No. LT-5456/87]
- (8) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Institute of Post Graduate Teaching and Research, Gujarat Ayurveda University, Jamnagar, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT-5457/87]
- (9) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Indian Medicines Pharmaceutical Corporation Limited, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT-5458/87]

Review on the working of and Annual Report of National Thermal Power Corporation Ltd. for 1986-87.

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Review by the Government on the working of the National Thermal Power Corporation Limited for the year 1986-87.

(2) Annual Report of the National Thermal Power Corporation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5459/87]

11.08 hrs.

[English]

BUSINESS ADVISORY COMMITTEE

Forty-Seventh Report

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF FOOD
AND CIVIL SUPPLIES (SHRI H.K.L.
BHAGAT): Sir, I beg to move:

"That this House do agree with
the Forty-seventh Report of the
Business Advisory Committee
presented to the House on the
14th December, 1987 "

MR SPEAKER: The question is.

"That this House do agree with
the Forty-seventh Report of the
Business Advisory Committee
presented to the House on the
14th December, 1987 "

The motion was adopted

11.8 1/2 hrs.

MOTOR VEHICLES BILL.

THE MINISTER OF STATE OF THE
MINISTRY OF SURFACE TRANSPORT
(SHRI RAJESH PILOT): Sir, I beg to move

for leave to withdraw a Bill to consolidate and amend the law relating to motor vehicles.

MR. SPEAKER: The question is:

"That leave be granted to with-
draw a Bill to consolidate and
amend the law relating to motor
vehicles."

The motion was adopted

SHRI RAJESH PILOT: Sir, I withdraw
the Bill.

*(Interruptions)**

[English]

MR. SPEAKER: I cannot direct any-
body.

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura):
What is your observation Sir?

MR. SPEAKER: I have told him. Now
listen. Look here

(Interruptions)

MR. SPEAKER: Order please.

SHRI BASUDEB ACHARIA: Please
direct him Sir

MR. SPEAKER: The question of direc-
tion is only when there is consensus in the
House

SHRI BASUDEB ACHARIA: There is
consensus. We are unanimous.

KUMARI MAMATA BANERJEE
(Jadavpur) Out of three Minister, two Min-